[Shri S. A. Dorai Sebastion]

the Commerce Minister before permission is granted actually for importing this machine.

(iii) Demand by National Federation of Indian Women for probe in to the death of a young Women because of Dowry

SHRIMATI GEETA MUKHERJEE (Pauskura): Sir, under rule 377, I wish to raise the following matter:

On June 10, at the call of National Federation of Indian Women, Women of Shahpur Jat area of New Delhi demonstrated in front of Police headquarters demanding a thorough probe into the death of a young woman Jaswanti, by burning, in her father-in-law's house at Nangloi. They alleged that though a suicide note was attached, there was enough ground in the past history to think that it was a case of murder arising out of dowry dispute. They also said that even if it was not a direct murder, at least Jaswanti was goaded to suicide. In this connection, the National Federation of Indian Women has demanded, among other things, that abetment to suicide also be made punishable.

Frequent dowry-deaths have given rise to deep agony in the minds of the people, particularly in those of women. Government of India should take the initiative to call a meeting of all well-known women's organizations to hear and discuss the various suggestions that they have, for measures to prevent this kind of crime as well as for amendment to the present Dowry Prohibition Act.

(iv) Frequent shut down of Kota Atomic Power Station

श्री बुद्धि चन्द्र जैन (बाडमेर) : अध्यक्ष महोदय राजस्थान प्रान्त में कोटा का प्रमाणु बिजली घर मई, 80 में दो बार और 8 जन, 1980 को और यानी तीन बार एक माह के अन्दर यान्त्रिक त्रुटियों के कारण बंद हो गया । जब से उक्त अणु बिजलीघर की प्रथम इकाई शरू हुई तब से लगातार यान्त्रिक त्रुटिया होती रहती है और बिजलीघर बंद होता रहता है । मार्च, अप्रैल 1980 में यही खराब स्थिति बनी रही ।

उक्त बिजलीघर के बंद होने से 32 लाख यूनिट बिजली प्रति दिन से राजस्थान महरूम रह जाता है जिस के कारण राजस्थान की कृषि एवं औद्योगिक उत्पादन पर बड़ा प्रहार पड़ा है जिन्हें राजस्थान की अकालग्रस्त जनता सहन करने की स्थिति में नही है । राजस्थान का उपभोक्ता बड़ी कष्टमय स्थिति में है ।

यह स्थिति अणु बिजलीघर के अयोग्य इजीनियरों और अयोग्य वैज्ञानिकों के कारण पैदा हुई है । अणु विभाग इस बिजलीघर के बारे में उदासीन नीति अपनाये हुए है । अत : प्रधान मंत्री जी का ध्यान इस ओर आकृषित कर नवेदन है कि वे खुद इस महत्वपूर्ण मसले को अपने हाथ से ले कर इस गंभीर समस्या का स्थायी हल निकाल कर राजस्थान प्रान्त की जनता की आवश्यक से आवश्यक मांग की पूर्ति करे ।

(v) Reported Damages due to heavy rains in the Coastal areas of Karnataka

SHRI OSCAR FERNANDES (Udipi): There have been unusual rains in coastal Karnataka right from the beginning of the season. Due to depression in the Arabian Sea large tidal waves have been lashing over the entire coast causing erosion at various points starting from Mulki, Mullor, Uliyargoli, Padukere, Malpe, Hoode, Hangarkatta, Gangoli and all other places in Coastal Dakshina Kannada District. The news of the damage caused have been reported in various newspapers. In these areas large patches of land have been washed away, hundreds of coconut trees uprooted and a number of houses damaged. At many points roads running parallel to the sea have been washed away. Throughout the coast rivers are running parallel to the sea with land in between, where thousands of fishermen families are living. During high tide water from the sea flows into the river with the result there is every chance of the entire piece of land being washed off, thousands of people living along the coast of about 100 kms being rendered homeless and even danger of loss of life is envisaged.

I call upon the Central Government to come to the aid of the State Gov-

ernment to take immediate steps to provide relief measures and to prevent further sea erosion which, it is feared, will further take place during the coming new moon and full moon days.

12.17 hrs.

SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) AMENDMENT BILL—*Contd.*

MR. SPEAKER: The House will now take up further consideration of the Smugglers and Foreign Exchange Amendment Bill. Shri Mool Chand Daga was on his legs on the last occasion. He may continue his speech.

श्री मूलचंद डागा (पाली) : श्रीमन् स्मगलर्स एंड फारन एक्सचेंज मेनिपुलेटर्स एक्ट के बारे में मैंने 1978–79 की रिपोर्ट देखी है । उसके पेज 193 में मुझे फिगर्स केवल मिले हैं :—

"Collectors of Customs and Central Excise have also forwarded the particulars of 10584 persons to the Competent Authorities for initiating action under the provisions of Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act. As on 30th June, 1978 Competent Authorities have issued 1448 show-cause notices involving property worth Rs. 33.28 crores. Already properties worth Rs. 6.02 crores approximately in 173 cases have been ordered to be forfeited by the Competent Authorities under SAFEMFOPA".

इस एक्ट के लागू हो जाने के बाद आज तक हमारे मंत्री महोदय ने यह बताने का कष्ट नहीं किया कि एक्चुअल्ली कितनी प्रापर्टी इनके पोजेशन में आयी, कितने मुकद्दमात में इन्होंने नोटिसिज दिये हैं, कितने केसिज में अपील पेंडिंग है ? 1976 में इस एक्ट के लागू हो जाने के बाद से इन चार सालों के अन्दर कितनी प्रापर्टीज के नोटिसिज इस एक्ट के अन्तर्गत आज भी पेंडिंग हैं ? सेक्शन 6 के अन्तर्गत नोटिस दिये जाते हैं ।

12.19 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Section 7(1) of the original Act says as follows:

"The competent authority may after considering the explanation if any, to the show-cause notice issued under Section 6, and the materials available before it and after giving to the person affected (and in a case where the person affected holds any property specified in the notice through any other person to such other person also) a reasonable opportunity of being heard, by order, record a finding whether all or any of the properties in question are illegally acquired properties."

सेक्शन 7 में शोकाज नोटिस देते हैं । वह देने के बाद उसको सुनने का मौका दिया जाता है। उसके बाद फाइन इम्पोज किया जाता है । फाइन सेक्शन 9 के अण्डर इम्पोज करते हैं ।

सेक्शन 8 में बर्डन आफ प्रूफ उस व्यक्ति पर है जो एफेक्टिड है । सेक्शन 12 का जो भाग 6 है उसको एमेंड करने की क्यों जरूरत पैदा हुई ? सेक्शन 12 में यह लिखा हुआ है :

"Powers and functions of the appellate court may be exercised or discharged by a bench consisting of three members".

मैंने कल भी बताया था कि तीन की जगह आप दो मैम्बर रखना चाहते हैं । लेकिन इसका वजह परफ्यूज है यह मेरी समझ में नहीं आया है । मंत्री महोदय ने बताया कि अर्ली डिसपोजल के लिए हम ने यह स्टेप लिया है । मैं नहीं समझता हूं कि उससे मामलो का अर्ली डिसपोजल हो सकेगा । इसका कारण यह है कि आप ने इस के अन्दर एक प्राविसो लगा रखा है जो इस प्रकार है :

"Provided that if the members of a Bench so constituted differ on any point or points, they shall state the point or points in which they differ and refer the same to the third member (to be specified by the Chairman) for hearing on such point or points and such point or points shall be decided according to the opinion of that member."